RAJASTHAN HIGH COURT, JODHPUR

:: CIRCULAR ::

No: 61 /P.I./2017

Date: 04/01/2017

Sub.:

Compliance of legal provisions related to recording of

evidence through Commissioners.

As per directions, all the Presiding Officers of Subordinate Courts are enjoined upon to appoint Local Commissioners for recording evidence in Civil Cases after recording reasons in accordance with Order 26 Rule 4A of the Code of Civil Procedure.

BY ORDER,

REGISTRAR GENERAL

No.GEN./XV/124/2016/ 106

Date: 4/01/17

Copy forwarded to all the District & Sessions Judges with the request to circulate the same amongst all the Judicial Officers posted in their judgeships for information and compliance.

REGISTRAR GENERAL